

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: 19.05.2017

No. 216 A : The Judicial Officer of the rank of Civil Judge (Junior Division) named in column no.2 of the table given below is appointed as Judicial Magistrate in the Judgeship and station mentioned in column no.3 of the table.

Further in exercise of the powers conferred under Sub-Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the officer named below, the powers of a Judicial Magistrate of the 1st Class for the district noted against her name in column no.4 of the table.

Sl. No.	Name of the Officer with designation and present place of posting	(a) Designation at the new station. (b) Place where the Officer is to be ordinarily stationed. (c) Name of the Judgeship in which posted.	Name of the District
1.	2.	3.	4.
1.	Ms. Savita Rani, J.M. I, Ara	(a) Judicial Magistrate (b) Patna City (c) Patna	Patna

By order of the High Court,
Sd/- P.C. Jaiswal
Registrar General

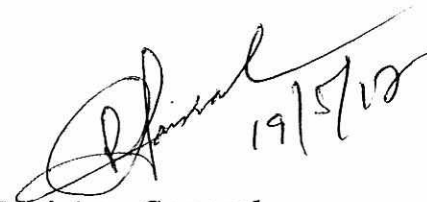
Memo No. 35551-35565 / Dated, Patna the 22.05.2017

Copy forwarded to the Principal Secretary to the Govt. of Bihar, Department of General Administration, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna / Registrar (I.T.) I/C-cum-C.P.C., Patna High Court, Patna/ District and Sessions Judge, Patna/ Ara / Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officer concerned).

The officer appointed may be directed to make over charge of her office in such a way so as to join her new assignments within 21 days of the receipt of the first communication of the Court's notification.)

Ms. Rani is not entitled to T.A.

(-) For D. J. concerned only.


19/5/17
Registrar General